

**THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL
PRADESH)**

NO.HC.VII-50/1997/1696/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. A. Deka,
Principal Judge, Family Court,
Barpeta

Dated Guwahati, the 3rd April, 2019.

Sub:- Casual leave, restricted holiday with station leave permission.

Ref:- Your letter No. F.C.(B)/2019/266 dtd. 30.03.2019

Madam,

With reference to the above, I am directed to inform you that, your prayer for restricted holiday on 17.04.2019 and casual leave for 2(two) days on 18.04.2019 and 20.04.2019 along with station leave permission from the evening of 12.04.2019 till the morning of 22.04.2019, has been granted/rejected. The Counsellor, Family Court, Barpeta will remain in charge of your Court and office in your absence.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-50/1997/1697/A, dated 03.04.19

Copy to:

✓ 1. The Systems Analyst, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)

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